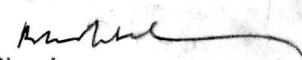



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O.A. 243/89

Serial No. of Order	Date of Order	Order with Signature
9	21.11.89	<p data-bbox="340 333 1481 1130">A memo has been filed by the applicant through his Advocate Mr.M.R.Panda for submission to withdraw the case as in the meantime i.e. on 17.11.89 an allotment of suite ^{No 40} 1550 in the Hotel ^s has been made in his name. With the memo a Zerox copy of the order No.0/18/86-Estt.dated 17.11.89 of the Controller of Administration has been annexed. In view of the memo filed and the copy of the order, nothing remains for this Tribunal to do in as much as the relief for the applicant prayed for has already been of the case granted. Mr. Murty, does not object to the withdrawal. The case is disposed of, having become infructuous after the relief having been granted by the Respondents.</p> <div data-bbox="1058 1166 1481 1261"> Vice-Chairman</div> <div data-bbox="1058 1285 1375 1392"> Member (Judicial)</div>